

**IN THE NATIONAL COMPANY LAW TRIBUNAL**

**KOLKATA BENCH, KOLKATA, COURT NO. II**

**Company Application (CAA) No. 94/ KB /2024**

***Application under section 230 read with section 232 of the Companies Act, 2013, read with the Companies (Compromises, Arrangements and Amalgamations) Rules, 2016, and other applicable provisions of law.***

**In the matter of:**

**Scheme of Amalgamation (First Motion):**

**-And-**

In the Matter of:

**AMALGAMATED DEVELOPMENT LIMITED**, a company incorporated under the provisions of the Indian Companies Act, VII of 1913 (CIN: U70109WB1948PLC016546) and having its Registered Office at 7, Munshi Premchand Sarani Hastings, Kolkata - 700022, in the State of West Bengal.

**Transferor Company No 1 / Applicant No 1**

**-And-**

In the matter of:

**AMRITPAY GREENFIELD PRIVATE LIMITED**, a company incorporated under the provisions of the Companies Act, 1956 (CIN: U01403WB2013PTC193885) and having its Registered Office at 7, Munshi Premchand Sarani Hastings, Kolkata - 700022 in the State of West Bengal.

**Transferor Company No 2 / Applicant No 2**

**-And-**

In the matter of:

**ANANTAY GREENVIEW PRIVATE LIMITED**, a company incorporated under the provisions of the Companies Act, 1956 (CIN: U01403WB2013PTC190297) and having its Registered Office at 7, Munshi Premchand Sarani Hastings, Kolkata - 700022 in the State of West Bengal.

**Transferor Company No 3 / Applicant No 3**

**-And-**

In the matter of:

**BASBEY GREENVIEW PRIVATE LIMITED**, a company incorporated under the provisions of the Companies Act, 1956 (CIN: U01132GJ2013PTC075497) and having its Registered Office at 7, Munshi Premchand Sarani Hastings, Kolkata - 700022, in the State of West Bengal.

**Transferor Company No 4 / Applicant No 4  
-And-**

In the matter of:

**CALCUTTA CO LIMITED**, a company incorporated under the provisions of the Companies Act, VII of 1913 (CIN: U67120WB1940PLC009980) and having its Registered Office at 7, Munshi Premchand Sarani, Kolkata - 700022 in the State of West Bengal .

**Transferor Company No 5 / Applicant No 5  
-And-**

In the matter of:

**DIVYAY GREENERIES PRIVATE LIMITED**, a company incorporated under the provisions of the Companies Act, 1956 (CIN: U01403WB2013PTC193157) and having its registered office at 7, Munshi Premchand Sarani Hastings, Kolkata - 700022, in the State of West Bengal.

**Transferor Company No 6 / Applicant No 6  
-And-**

In the matter of:

**GOLDEN GREENERIES PRIVATE LIMITED**, a company incorporated under the provisions of the Companies Act, 1956(CIN: U01403WB2012PTC185150) and having its registered office at 7, Munshi Premchand Sarani Hastings Kolkata - 700022, in the State of West Bengal.

**Transferor Company No 7 / Applicant No 7  
-And-**

In the matter of:

**JANARDAN WIND ENERGY PRIVATE LIMITED**, a company incorporated under the provisions of the Companies Act, 1956 (CIN:

U40300WB2013PTC190628) and having its registered office at 7, Munshi Premchand Sarani Hastings, Kolkata - 700022, in the State of West Bengal.

**Transferor Company No 8 / Applicant No 8**

**-And-**

In the matter of:

**JUBILEE HILLS RESIDENCY LIMITED**, a company incorporated under the provisions of the Companies Act, 1956 (CIN: U70109WB2012PLC183846) and having its registered office at 7, Munshi Premchand Sarani Hastings, Kolkata - 700022, in the State of West Bengal.

**Transferor Company No 9 / Applicant No 9**

**-And-**

In the matter of:

**LNB REAL ESTATES PRIVATE LIMITED**, a company incorporated under the provisions of the Companies Act, 1956 (CIN: U70102WB2013PTC191027) and having its registered office at 7, Munshi Premchand Sarani Hastings, Kolkata - 700022, in the State of West Bengal.

**Transferor Company No 10 / Applicant No 10**

**-And-**

In the matter of:

**LNB SOLAR ENERGY PRIVATE LIMITED**, a company incorporated under the provisions of the Companies Act, 1956 (CIN: U40300WB2012PTC188041) and having its registered office at 7, Munshi Premchand Sarani Hastings, Kolkata -700022, in the State of West Bengal.

**Transferor Company No 11 / Applicant No 11**

**-And-**

In the matter of:

**LNB WIND ENERGY PRIVATE LIMITED**, a company incorporated under the provisions of the Companies Act, 1956 (CIN: U40300WB2012PTC188232) and having its registered office at 7, Munshi Premchand Sarani Hastings, Kolkata -700022, in the State of West Bengal

**Transferor Company No 12 / Applicant No 12**

**-And-**

In the matter of:

**MAHATE GREENVIEW PRIVATE LIMITED**, a company incorporated under the provisions of the Companies Act, 1956 (CIN: U01403WB2013PTC193886) and having its registered office at 7, Munshi Premchand Sarani Hastings, Kolkata - 700022, in the State of West Bengal

**Transferor Company No 13 / Applicant No 13**

**-And-**

In the matter of:

**MANIFOLD AGRICROPS PRIVATE LIMITED**, a company incorporated under the provisions of the Companies Act, 1956 (CIN: U01403WB2012PTC186982) and having its registered office at 7, Munshi Premchand Sarani Hastings Kolkata - 700022, in the State of West Bengal.

**Transferor Company No 14 / Applicant No 14**

**-And-**

In the matter of:

**M B COMMERCIAL CO. LIMITED**, a company incorporated under the provisions of the Companies Act, 1956 (CIN: U51909WB1960PLC024849) and having its registered office at 7, Munshi Premchand Sarani Hastings, Kolkata - 700022, in the State of West Bengal.

**Transferor Company No 15 / Applicant No 15**

**-And-**

In the Matter of:

**MSUM TEXTFAB LIMITED**, a company incorporated under the provisions of the Companies Act, 1956 (CIN: U51109WB2007PLC120132) and having its registered office at 7, Munshi Premchand Sarani Hastings, Kolkata - 700022, in the State of West Bengal.

**Transferor Company No 16 / Applicant No 16  
-And-**

In the Matter of:

**PALIMARWAR SOLAR HOUSE PRIVATE LIMITED**, a company incorporated under the provisions of the Companies Act, 1956(CIN: U40109WB2013PTC190217) and having its registered office at 7, Munshi Premchand Sarani, Hastings Kolkata - 700022, in the State of West Bengal.

**Transferor Company No 17 / Applicant No 17  
-And-**

In the Matter of:

**PALIMARWAR SOLAR PROJECT PRIVATE LIMITED**, a company incorporated under the provisions of the Companies Act, 1956(CIN: U40300WB2013PTC190595) and having its registered office at 7, Munshi Premchand Sarani Hastings Kolkata - 700022, in the State of West Bengal.

**Transferor Company No 18 / Applicant No 18  
-And-**

In the Matter of:

**PARMARTH WIND ENERGY PRIVATE LIMITED**, a company incorporated under the provisions of the Companies Act, 1956(CIN: U40300WB2013PTC190636) and having its registered office at 7, Munshi Premchand Sarani Hastings, Kolkata - 700022, in the State of West Bengal.

**Transferor Company No 19 / Applicant No 19  
-And-**

In the Matter of:

**PKT PLANTATIONS LIMITED**, a company incorporated under the provisions of the Companies Act, 1956 (CIN: U01132WB2009PLC263816) and having its

registered office 7, Munshi Premchand Sarani Hastings, Kolkata - 700022, in the State of West Bengal.

**Transferor Company No 20 / Applicant No 20  
-And-**

In the Matter of:

**PURNAY GREENFIELD PRIVATE LIMITED**, a company incorporated under the provisions of the Companies Act, 1956 (CIN: U01400WB2013PTC193275) and having its registered office at 7, Munshi Premchand Sarani Hastings, Kolkata - 700022, in the State of West Bengal.

**Transferor Company No 21 / Applicant No 21  
-And-**

In the Matter of:

**SANTE GREENHUB PRIVATE LIMITED**, a company incorporated under the provisions of the Companies Act, 1956 (CIN: U01403WB2013PTC194932) and having its registered office at 7, Munshi Premchand Sarani Hastings, Kolkata - 700022, in the State of West Bengal.

**Transferor Company No 22 / Applicant No 22  
-And-**

In the Matter of:

**SARVADEVA GREENPARK PRIVATE LIMITED**, a company incorporated under the provisions of the Companies Act, 1956 (CIN: U01403WB2013PTC190530) and having its registered office at 7, Munshi Premchand Sarani Hastings, Kolkata -700022, in the State of West Bengal.

**Transferor Company No 23 / Applicant No 23  
-And-**

In the Matter of:

**SARVAY GREENHUB PRIVATE LIMITED**, a company incorporated under the provisions of the Companies Act, 1956 (CIN: U01403WB2013PTC193887) and having its registered office at 7, Munshi Premchand Sarani Hastings Kolkata - 700022, in the State of West Bengal.

**Transferor Company No 24 / Applicant No 24  
-And-**

In the Matter of:

**SHIVPHAL VINIMAY PRIVATE LIMITED**, a company incorporated under the provisions of the Companies Act, 1956 (CIN: U51909WB2011PTC168574) and having its registered office 7, Munshi Premchand Sarani, Hastings Kolkata - 700022, in the State of West Bengal.

**Transferor Company No 25 / Applicant No 25  
-And-**

In the Matter of:

**SIDHIDATA SOLAR URJA LIMITED**, a company incorporated under the provisions of the Companies Act, 1956 (CIN: U40102WB2012PLC185897) and having its registered office 7, Munshi Premchand Sarani Hastings Kolkata - 700022, in the State of West Bengal.

**Transferor Company No 26 / Applicant No 26  
-And-**

In the Matter of:

**SISHIRAY GREENVIEW PRIVATE LIMITED**, a company incorporated under the provisions of the Companies Act, 1956 (CIN: U01403WB2013PTC194924) and having its registered office 7, Munshi Premchand Sarani Hastings Kolkata - 700022, in the State of West Bengal.

**Transferor Company No 27 / Applicant No 27  
-And-**

In the Matter of:

**SUBHPRADA GREENERIES PRIVATE LIMITED**, a company incorporated under the provisions of the Companies Act, 1956 (CIN: U01403WB2013PTC190529) and having its registered office 7, Munshi Premchand Sarani Hastings Kolkata - 700022, in the State of West Bengal.

**Transferor Company No 28 / Applicant No 28  
-And-**

In the Matter of:

**THE KISHORE TRADING COMPANY LIMITED**, a company incorporated under the provisions of the Companies Act, 1913 (CIN: U51101WB1943PLC219640) and having its registered office 7, Munshi Premchand Sarani Hastings Kolkata - 700022, in the State of West Bengal.

**Transferor Company No 29 / Applicant No 29  
-And-**

In the Matter of:

**THE SWADESHI COMMERCIAL COMPANY LIMITED**, a company incorporated under the provisions of the Marwar Companies Ordinance 1923 (CIN: U67120WB1928PLC262748) and having its registered office 7, Munshi Premchand Sarani Hastings Kolkata - 700022, in the State of West Bengal.

**Transferor Company No 30 / Applicant No 30  
-And-**

In the Matter of:

**UTTARAY GREENPARK PRIVATE LIMITED**, a company incorporated under the provisions of the Companies Act, 1956 (CIN: U01403WB2013PTC193888) and having its registered office 7, Munshi Premchand Sarani Hastings Kolkata - 700022, in the State of West Bengal.

**Transferor Company No 31 / Applicant No 31  
-And-**

In the Matter of:

**VIROCHANAYE GREENFIELD PRIVATE LIMITED**, a company incorporated under the provisions of the Companies Act, 1956 (CIN: U01403WB2013PTC195039) and having its registered office 7, Munshi Premchand Sarani Hastings Kolkata - 700022, in the State of West Bengal.

**Transferor Company No 32 / Applicant No 32  
-And-**

In the Matter of:

**YASHESHVI GREENHUB PRIVATE LIMITED**, a company incorporated under the provisions of the Companies Act, 1956 (CIN: U01403WB2013PTC193144) and having its registered office 7, Munshi Premchand Sarani Hastings, Kolkata - 700022, in the State of West Bengal.



**Transferor Company No 33 / Applicant No 33  
-And-**

In the Matter of:

**MAHARAJA SHREE UMAID MILLS LIMITED**, a company incorporated under the provisions of the Marwar Companies Ordinance 1923. (CIN: U17124WB1939PLC128650) and having its Registered Office at 7, Munshi Premchand Sarani Hastings, Kolkata – 700022 in the State of West Bengal.

**\*\*\*\*\* Transferee Company / Applicant No 34**

**-And-**

In the matter of:

1. AMALGAMATED DEVELOPMENT LIMITED
2. AMRITPAY GREENFIELD PRIVATE LIMITED
3. ANANTAY GREENVIEW PRIVATE LIMITED
4. BASBEY GREENVIEW PRIVATE LIMITED
5. CALCUTTA CO LIMITED
6. DIVYAY GREENERIES PRIVATE LIMITED
7. GOLDEN GREENERIES PRIVATE LIMITED
8. JANARDAN WIND ENERGY PRIVATE LIMITED
9. JUBILEE HILLS RESIDENCY LIMITED
10. LNB REAL ESTATES PRIVATE LIMITED
11. LNB SOLAR ENERGY PRIVATE LIMITED
12. LNB WIND ENERGY PRIVATE LIMITED
13. MAHATE GREENVIEW PRIVATE LIMITED
14. MANIFOLD AGRICROPS PRIVATE LIMITED
15. M B COMMERCIAL CO. LIMITED
16. MSUM TEXFAB LIMITED
17. PALIMARWAR SOLAR HOUSE PRIVATE LIMITED
18. PALIMARWAR SOLAR PROJECT PRIVATE LIMITED
19. PARMARTH WIND ENERGY PRIVATE LIMITED
20. PKT PLANTATIONS LIMITED

21. PURNAY GREENFIELD PRIVATE LIMITED
22. SANTE GREENHUB PRIVATE LIMITED
23. SARVADEVA GREENPARK PRIVATE LIMITED
24. SARVAY GREENHUB PRIVATE LIMITED
25. SHIVPHAL VINIMAY PRIVATE LIMITED
26. SIDHIDATA SOLAR URJA LIMITED
27. SISHIRAY GREENVIEW PRIVATE LIMITED
28. SUBHPRADA GREENERIES PRIVATE LIMITED
29. THE KISHORE TRADING COMPANY LIMITED
30. THE SWADESHI COMMERCIAL COMPANY LIMITED
31. UTTARAY GREENPARK PRIVATE LIMITED
32. VIROCHANAYE GREENFIELD PRIVATE LIMITED
33. YASHESHVI GREENHUB PRIVATE LIMITED
34. MAHARAJA SHREE UMAID MILLS LIMITED

.... **APPLICANTS.**

**Date of pronouncing the order: 14 /05/2024**

**Coram:**

**Smt. Bidisha Banerjee** : **Member (Judicial)**  
**Shri D. Arvind,** : **Member (Technical)**

**For the Applicants** : 1. Ms. Manju Bhuteria, Advocate  
2. Ms. Aisha Amin, Advocate  
3. Ms. Radhika Patodia, ACA

**ORDER**

**Per: Bidisha Banerjee, Member (Judicial)**

1. The instant application has been filed in the first stage of the proceedings under Section 230(1) read with Section 232(1) of the Companies Act, 2013 (“Act”) for orders and directions with regard to

**IN THE NATIONAL COMPANY LAW TRIBUNAL**

**KOLKATA BENCH, KOLKATA, COURT NO. II**

**Company Application (CAA) No. 94/ KB /2024**

meetings of shareholders and creditors in connection with the Scheme of Amalgamation of :

Amalgamated Development Limited	Transferor Company No 1 / Applicant No.1
Amritpay Greenfield Private Limited	Transferor Company No 2/ Applicant No.2
Anantay Greenview Private Limited	Transferor Company No 3 / Applicant No.3
Basbey Greenview Private Limited	Transferor Company No 4 / Applicant No.4
Calcutta Co Limited	Transferor Company No 5 / Applicant No.5
Divyay Greeneries Private Limited	Transferor Company No 6 / Applicant No.6
Golden Greeneries Private Limited	Transferor Company No 7 / Applicant No.7
Janardan Wind Energy Private Limited	Transferor Company No 8 / Applicant No.8
Jubilee Hills Residency Limited	Transferor Company No 9 / Applicant No.9
LNB Real Estates Private Limited	Transferor Company No 10 / Applicant No.10
LNB Solar Energy Private Limited	Transferor Company No 11 / Applicant No.11
LNBWind Energy Private Limited	Transferor Company No 12 / Applicant No.12
Mahate Greenview Private Limited	Transferor Company No 13 / Applicant No.13
Manifold Agricrops Private Limited	Transferor Company No 14 / Applicant No.14
M B Commercial Co. Limited	Transferor Company No 15 / Applicant No.15
MSUM Texfab Limited	Transferor Company No 16 / Applicant No.16
Palimarwar Solar House Private Limited	Transferor Company No 17 / Applicant No.17
Palimarwar Solar Project Private Limited	Transferor Company No 18 / Applicant No.18
Parmarth Wind Energy Private Limited	Transferor Company No 19 / Applicant No.19
PKT Plantations Limited	Transferor Company No 20 / Applicant No.20
Purnay Greenfield Private Limited	Transferor Company No 21 / Applicant No.21

Sante Greenhub Private Limited	Transferor Company No 22 / Applicant No.22
Sarvadeva Greenpark Private Limited	Transferor Company No 23 / Applicant No.23
Sarvay Greenhub Private Limited	Transferor Company No 24 / Applicant No.24
Shivphal Vinimay Private Limited	Transferor Company No 25 / Applicant No.25
Sidhidata Solar Urja Limited	Transferor Company No 26 / Applicant No.26
Sishiray Greenview Private Limited	Transferor Company No 27 / Applicant No.27
Subhprada Greeneries Private Limited	Transferor Company No 28 / Applicant No.28
The Kishore Trading Company Limited	Transferor Company No 29 / Applicant No.29
The Swadeshi Commercial Company Limited	Transferor Company No 30 / Applicant No.30
Uttaray Greenpark Private Limited	Transferor Company No 31 / Applicant No.31
Virochanaye Greenfield Private Limited	Transferor Company No 32 / Applicant No.32
Yasheshvi Greenhub Private Limited	Transferor Company No 33 / Applicant No.33

With Maharaja Shree Umaid Mills Limited - Transferee Company / Applicant No 34, from the **Appointed Date 01<sup>st</sup>April,2023** as defined in the Scheme, in the manner and on the terms and conditions stated in the said **Scheme of Amalgamation** (“Scheme”). A copy of the said Scheme is annexed to the Company Application marked – **Annexure – B** in VOL 21 at Page No 3478 to 3583.

2. It is submitted by Ld. counsel appearing for the Applicant(s) that as per the Scheme the **Appointed Date is 01<sup>st</sup>April,2023**.
3. It is submitted by Ld. Counsel appearing for the Applicant(s) that **none** of the Applicant Companies involved in the Scheme are NBFC Companies.
4. It is submitted by Ld. counsel appearing for the Applicant(s) that the Board of Directors of the Applicant Companies have at their respective meeting held on 19<sup>TH</sup>March,2024 have passed resolution

adopting the proposed Scheme of Amalgamation. A copy of the Resolution passed by the Board of Directors of the Applicant Companies are all collectively annexed to the Company Application marked – **Annexure – C** in VOL 22 at Page No 3584 to 3715.

5. It is submitted by Ld. counsel appearing for the Applicant(s) that the Valuation Report dated 19<sup>th</sup>March,2024 recommending the Swap Ratio has been prepared by Omnifin Valuation Services (OPC) Private Limited, IBBI Registered Valuer. A copy of the said Report is annexed to the Company Application marked – **Annexure –D** in VOL 22 at Page No 3716 to 3776.
6. It is submitted by Ld. counsel appearing for the Applicant(s) that the statutory auditors of the Applicant Companies have all by their certificate dated 19-03-2024 confirmed that the Accounting Treatment proposed in the Scheme of Amalgamation is in conformity with the Accounting Standards as prescribed under Section 133 of the Companies Act, 2013 and Rules made there under. A copy of the said Certificate issued by Statutory Auditor of the Applicant Companies are all collectively annexed to the Company Application marked – **Annexure – G** in VOL 31 at Page No 5051 to 5121.
7. It is submitted by Ld. counsel appearing for the Applicant(s) that the Applicant(s) have the following classes of shareholders and creditors:-

<b>PARTICULARS</b>	<b>EQUIT Y SHARE HOLDE RS 18-03- 2024</b>	<b>PREFER ENCE SHARE HOLDER S 18-03- 2024</b>	<b>SECURE D CREDIT ORS 29-02- 2024</b>	<b>UNSECU RED CREDITO RS 29-02- 2024</b>
Transferor Company No 1 / Applicant No.1	22	8	NIL	3
<b>PARTICULARS</b>	<b>EQUIT Y SHARE</b>	<b>PREFER ENCE SHARE</b>	<b>SECURE D CREDIT</b>	<b>UNSECU RED CREDITO</b>

**IN THE NATIONAL COMPANY LAW TRIBUNAL**

**KOLKATA BENCH, KOLKATA, COURT NO. II**

Company Application (CAA) No. 94/ KB /2024

	<b>HOLDE RS 29-02- 2024</b>	<b>HOLDER S 29-02- 2024</b>	<b>ORS 29-02- 2024</b>	<b>RS 29-02- 2024</b>
Transferor Company No 2 / Applicant No.2	4	1	NIL	2
Transferor Company No 3 / Applicant No.3	5	NIL	NIL	2
Transferor Company No 4 / Applicant No.4	5	1	NIL	1
Transferor Company No 5 / Applicant No.5	7	NIL	NIL	1
Transferor Company No 6 / Applicant No.6	7	NIL	NIL	NIL
Transferor Company No 7 / Applicant No.7	4	1	NIL	NIL
Transferor Company No 8 / Applicant No.8	8	NIL	1	4
Transferor Company No 9 / Applicant No.9	7	NIL	NIL	2
Transferor Company No 10 / Applicant No.10	13	NIL	NIL	NIL
Transferor Company No 11 / Applicant No.11	7	1	NIL	2 1 ( <b>DEBENT URE HOLDER</b> )
Transferor Company No 12 / Applicant No.12	7	NIL	NIL	2
Transferor Company No 13 / Applicant No.13	4	1	NIL	2
Transferor Company No 14 / Applicant No.14	7	NIL	1	6
Transferor Company No 15 / Applicant No.15	23	NIL	NIL	76
Transferor Company No 16 / Applicant No.16	8	NIL	NIL	1
Transferor Company	7	1	1	3

**IN THE NATIONAL COMPANY LAW TRIBUNAL**

**KOLKATA BENCH, KOLKATA, COURT NO. II**

**Company Application (CAA) No. 94/ KB /2024**

No 17 / Applicant No.17				
Transferor Company No 18 / Applicant No.18	7	NIL	1	3
Transferor Company No 19 / Applicant No.19	8	NIL	NIL	3
Transferor Company No 20 / Applicant No.20	7	NIL	NIL	NIL
Transferor Company No 21 / Applicant No.21	2	NIL	NIL	1
Transferor Company No 22 / Applicant No.22	7	1	NIL	2
Transferor Company No 23 / Applicant No.23	5	NIL	NIL	1
Transferor Company No 24 / Applicant No.24	4	1	NIL	1
Transferor Company No 25 / Applicant No.25	7	NIL	NIL	1
Transferor Company No 26 / Applicant No.26	7	NIL	1	NIL
Transferor Company No 27 / Applicant No.27	5	NIL	NIL	1
Transferor Company No 28 / Applicant No.28	4	1	NIL	1
Transferor Company No 29 / Applicant No.29	8	NIL	NIL	1
Transferor Company No 30 / Applicant No.30	16	NIL	NIL	4
Transferor Company No 31 / Applicant No.31	5	NIL	NIL	1
Transferor Company No 32 / Applicant No.32	12	NIL	NIL	1
Transferor Company No 33 / Applicant	7	NIL	NIL	4

**IN THE NATIONAL COMPANY LAW TRIBUNAL**

**KOLKATA BENCH, KOLKATA, COURT NO. II**

Company Application (CAA) No. 94/ KB /2024

No.33				
Transferee Company / Applicant No.34	1617	NIL	5	435

8. It is submitted by Ld. counsel appearing for the Applicant(s) that, the Auditors Certificate , the Affidavit of Consents, the calculation of percentage of consents are as below :

	Nos	% of Consent	Annexure	Auditors Certificate Page no	Affidavit Of Consent Page no
<b>EQUITY SHAREHOLDERS</b>					
Transferor Company No 1 / Applicant No.1 **	22	97.06	E1	VOL 23 Page No 3777 to 3780	VOL 23 PAGE NO 3783 TO 3834
Transferor Company No 2 / Applicant No.2	4	100	E2	VOL 23 PAGE NO 3872 TO 3875	VOL 23 PAGE NO 3876 TO 3887
Transferor Company No 3 / Applicant No.3	5	<b>NIL</b>	E3	VOL 23 PAGE NO 3893 TO 3896	<b>MEETING TO BE CONVEN ED</b>
Transferor Company No 4 / Applicant No.4@@	5	99.90	E4	VOL 23 PAGE NO 3897 TO 3899	VOL 23 PAGE NO 3901 TO 3912
Transferor Company No 5 / Applicant No.5	7	100	E5	VOL 23 PAGE NO 3920 TO 3921	VOL 23 PAGE NO 3922 TO 3927
Transferor Company No 6 / Applicant No.6	7	100	E6	VOL 24 PAGE NO 3928 TO 3931	VOL 24 PAGE NO 3932 TO 3937
Transferor Company No 7 / Applicant No.7	4	100	E7	VOL 24 PAGE NO 3938 TO 3941	VOL 24 PAGE NO 3942 TO 3953
Transferor Company No 8 / Applicant No.8	8	100	E8	VOL 24 PAGE NO 3960 TO 3963	VOL 24 PAGE NO 3964 TO 3969



**IN THE NATIONAL COMPANY LAW TRIBUNAL**

**KOLKATA BENCH, KOLKATA, COURT NO. II**

**Company Application (CAA) No. 94/ KB /2024**

Transferor Company No 9 / Applicant No.9	7	100	E9	VOL 24 PAGE NO 3970 TO 3973	VOL 24 PAGE NO 3974 TO 3979
Transferor Company No 10 / Applicant No.10	13	100	E10	VOL 24 PAGE NO 3980 TO3983	VOL 24 PAGE NO 3984 TO 4037
Transferor Company No 11 / Applicant No.11	7	100	E11	VOL 24 PAGE NO 4038 TO 4041	VOL 24 PAGE NO 4042 TO 4047
Transferor Company No 12 / Applicant No.12	7	100	E12	VOL 24 PAGE NO 4054 TO 4057	VOL 24 PAGE NO 4058 TO 4063
Transferor Company No 13 / Applicant No.13	4	100	E13	VOL 24 PAGE NO 4064 TO 4067	VOL 24 PAGE NO 4068 TO 4080
Transferor Company No 14 / Applicant No.14	7	100	E14	VOL 24 PAGE NO 4087 TO 4090	VOL 24 PAGE NO 4091 TO 4096
Transferor Company No 15 / Applicant No.15##	23	99.7 2	E15	VOL 25 PAGE NO 4097 TO 4100	VOL 25 PAGE NO 4104 TO 4161
Transferor Company No 16 / Applicant No.16	8	100	E16	VOL 25 PAGE NO 4162 TO 4164	VOL 25 PAGE NO 4165 TO 4170
Transferor Company No 17 / Applicant No.17	7	100	E17	VOL 25 PAGE NO 4171 TO 4174	VOL 25 PAGE NO 4175 TO 4180
Transferor Company No 18 / Applicant No.18	7	100	E18	VOL 25 PAGE NO 4187 TO 4190	VOL 25 PAGE NO 4191 TO 4196
Transferor Company No 19 / Applicant No.19	8	100	E19	VOL 25 PAGE NO 4197 TO 4200	VOL 25 PAGE NO 4201 TO 4206
Transferor Company No 20 /	7	100	E20	VOL 25 PAGE NO	VOL 25 PAGE NO

**IN THE NATIONAL COMPANY LAW TRIBUNAL**

**KOLKATA BENCH, KOLKATA, COURT NO. II**

Company Application (CAA) No. 94/ KB /2024

Applicant No.20				4207 TO 4208	4209 TO 4214
Transferor Company No 21 / Applicant No.21	2	100	E21	VOL 25 PAGE NO 4215 TO 4216	VOL 25 PAGE NO 4217 TO 4222
Transferor Company No 22 / Applicant No.22	7	100	E22	VOL 25 PAGE NO 4223 TO 4225	VOL 25 PAGE NO 4226 TO 4259
Transferor Company No 23 / Applicant No.23	5	<b>NIL</b>	E23	VOL 26 PAGE NO 4266 TO 4269	<b>MEETING TO BE CONVEN ED</b>
Transferor Company No 24 / Applicant No.24	4	100	E24	VOL 26 PAGE NO 4270 TO 4273	VOL 26 PAGE NO 4274 TO 4285
Transferor Company No 25 / Applicant No.25	7	100	E25	VOL 26 PAGE NO 4292 TO 4295	VOL 26 PAGE NO 4296 TO 4301
Transferor Company No 26 / Applicant No.26	7	100	E26	VOL 26 PAGE NO 4302 TO 4305	VOL 26 PAGE NO 4306 TO 4311
Transferor Company No 27 / Applicant No.27	5	<b>NIL</b>	E27	VOL 26 PAGE NO 4312 TO 4315	<b>MEETING TO BE CONVEN ED</b>
Transferor Company No 28 / Applicant No.28	4	100	E28	VOL 26 PAGE NO 4316 TO 4319	VOL 26 PAGE NO 4320 TO 4331
Transferor Company No 29 / Applicant No.29	8	<b>NIL</b>	E29	VOL 26 PAGE NO 4338 TO 4341	<b>MEETING TO BE CONVEN ED</b>
Transferor Company No 30 / Applicant No.30 \$\$	16	99.7 5	E30	VOL 26 PAGE NO 4342 TO 4344	VOL 26 PAGE NO 4347 TO 4398
Transferor Company No 31 / Applicant No.31	5	<b>NIL</b>	E31	VOL 26 PAGE NO 4399 TO 4400	<b>MEETING TO BE CONVEN ED</b>

**IN THE NATIONAL COMPANY LAW TRIBUNAL**

**KOLKATA BENCH, KOLKATA, COURT NO. II**

Company Application (CAA) No. 94/ KB /2024

Transferor Company No 32 / Applicant No.32	12	<b>NIL</b>	E32	VOL 26 PAGE NO 4401 TO 4403	<b>MEETING TO BE CONVEN ED</b>
Transferor Company No 33 / Applicant No.33	7	100	E33	VOL 26 PAGE NO 4404 TO 4405	VOL 26 PAGE NO 4406 TO 4411
Transferee Company / Applicant No.34 ^^	1617	98.8 0	E34	VOL 27 PAGE NO 4412 TO 4438	VOL 27 PAGE NO 4472 TO 4528
<b>NOTE :</b> [**% Calculation at Page No 3781 to 3782 in VOL 23.] [@@ % Calculation at Page No 3900 in VOL 23.] [## % Calculation at Page No 4101 TO 4103 in VOL 25.] [\$\$ % Calculation at Page No 4345 TO 4346 in VOL 26.] [^^% Calculation at Page No 4439 TO 4471 in VOL 27.]					
<b>PREFERENCE SHAREHOLDERS</b>					
	Nos	% of Cons ent	Annex ure	Auditors Certificate Page no	Affidavit Of Consent Page no
Transferor Company No 1 / Applicant No.1	8	100	E1	VOL 23 PAGE NO 3835	VOL 23 PAGE NO 3836 TO 3871
Transferor Company No 2 / Applicant No.2	1	100	E2	VOL 23 PAGE NO 3872 TO 3875	VOL 23 PAGE NO 3888 TO 3892
Transferor Company No 4 / Applicant No.4	1	100	E4	VOL 23 PAGE NO 3913	VOL 23 PAGE NO 3914 TO 3919
Transferor Company No 7 / Applicant No.7	1	100	E7	VOL 24 PAGE NO 3938 TO 3941	VOL 24 PAGE NO 3954 TO 3959
Transferor Company No 11 / Applicant No.11	1	100	E11	VOL 24 PAGE NO 4038 TO 4041	VOL 24 PAGE NO 4048 TO 4053
Transferor Company No 13 / Applicant No.13	1	100	E13	VOL 24 PAGE NO 4064 TO	VOL 24 PAGE NO 4081 TO

**IN THE NATIONAL COMPANY LAW TRIBUNAL**

**KOLKATA BENCH, KOLKATA, COURT NO. II**

**Company Application (CAA) No. 94/ KB /2024**

				4067	4086
Transferor Company No 17 / Applicant No.17	1	100	E17	VOL 25 PAGE NO 4171 TO 4174	VOL 25 PAGE NO 4181 TO 4186
Transferor Company No 22 / Applicant No.22	1	100	E22	VOL 25 PAGE NO 4223 TO 4225	VOL 25 PAGE NO 4260 TO 4265
Transferor Company No 24 / Applicant No.24	1	100	E24	VOL 26 PAGE NO 4270 TO 4273	VOL 26 PAGE NO 4286 TO 4291
Transferor Company No 28 /Applicant No.28	1	100	E28	VOL 26 PAGE NO 4316 TO 4319	VOL 26 PAGE NO 4332 TO 4337
<b>SECURED CREDITORS</b>					
	Nos	% of Cons ent	Annex ure	Auditors Certificate Page no	Affidavit Of Consent Page no
Transferor Company No 1 / Applicant No.1	NIL	N.A	F1	VOL 28 PAGE NO 4529TO4 530	N.A
Transferor Company No 2 / Applicant No.2	NIL	N.A	F2	VOL 28 PAGE NO 4549TO4 551	N.A
Transferor Company No 3 / Applicant No.3	NIL	N.A	F3	VOL 28 PAGE NO 4559TO 4561	N.A
Transferor Company No 4 / Applicant No.4	NIL	N.A	F4	VOL 28 PAGE NO 4572TO 4573A	N.A
Transferor Company No 5 / Applicant No.5	NIL	N.A	F5	VOL 28 PAGE NO 4582TO 4583	N.A
Transferor Company No 6 / Applicant No.6	NIL	N.A	F6	VOL 28 PAGE NO 4590TO	N.A

**IN THE NATIONAL COMPANY LAW TRIBUNAL**

**KOLKATA BENCH, KOLKATA, COURT NO. II**

Company Application (CAA) No. 94/ KB /2024

				4592	
Transferor Company No 7 / Applicant No.7	NIL	N.A	F7	VOL 28 PAGE NO 4593TO 4595	N.A
Transferor Company No 8 / Applicant No.8	1	NIL	F8	VOL 28 PAGE NO 4596TO 4597	<b>MEETING TO BE CONVEN ED</b>
Transferor Company No 9 / Applicant No.9	NIL	N.A	F9	VOL 28 PAGE NO 4617TO 4619	N.A
Transferor Company No 10 / Applicant No.10	NIL	N.A	F10	VOL 28 PAGE NO 4627TO 4629	N.A
Transferor Company No 11 / Applicant No.11	NIL	N.A	F11	VOL 28 PAGE NO 4629TO4 631	N.A
Transferor Company No 12 / Applicant No.12	NIL	N.A	F13	VOL 28 PAGE NO 4650TO4 652	N.A
Transferor Company No 13 / Applicant No.13	NIL	N.A	F14	VOL 28 PAGE NO 4659TO 4661	N.A
Transferor Company No 14 / Applicant No.14	1	NIL	F15	VOL 28 PAGE NO 4669TO4 671	<b>MEETING TO BE CONVEN ED</b>
Transferor Company No 15 / Applicant No.15	NIL	N.A	F16	VOL 29 PAGE NO 4688TO4 692	N.A
Transferor Company No 16 / Applicant No.16	NIL	N.A	F17	VOL 29 PAGE NO 4712TO 4714	N.A
Transferor Company No 17 / Applicant No.17	1	NIL	F18	VOL 29 PAGE NO 4720TO4 722	<b>MEETING TO BE CONVEN ED</b>
Transferor	1	NIL	F19	VOL 29	<b>MEETING</b>

**IN THE NATIONAL COMPANY LAW TRIBUNAL**

**KOLKATA BENCH, KOLKATA, COURT NO. II**

Company Application (CAA) No. 94/ KB /2024

Company No 18 / Applicant No.18				PAGE NO 4728TO4 730	<b>TO BE CONVEN ED</b>
Transferor Company No 19 / Applicant No.19	NIL	N.A	F20	VOL 29 PAGE NO 4735TO4 736	N.A
Transferor Company No 20 / Applicant No.20	NIL	N.A	F21	VOL 29 PAGE NO 4742TO 4743	N.A
Transferor Company No 21 / Applicant No.21	NIL	N.A	F22	VOL 29 PAGE NO 4744TO 4745	N.A
Transferor Company No 22 / Applicant No.22	NIL	N.A	F23	VOL 29 PAGE NO 4751TO4 753	N.A
Transferor Company No 23 / Applicant No.23	NIL	N.A	F24	VOL 29 PAGE NO 4759TO 4762	N.A
Transferor Company No 24 / Applicant No.24	NIL	N.A	F25	VOL 29 PAGE NO 4769TO 4771	N.A
Transferor Company No 25 / Applicant No.25	NIL	N.A	F26	VOL 29 PAGE NO 4777TO 4779	N.A
Transferor Company No 26 / Applicant No.26	1	NIL	F27	VOL 29 PAGE NO 4786TO 4787	<b>MEETING TO BE CONVEN ED</b>
Transferor Company No 27 / Applicant No.27	NIL	N.A	F28	VOL 29 PAGE NO 4788TO 4790	N.A
Transferor Company No 28 / Applicant No.28	NIL	N.A	F29	VOL 29 PAGE NO 4795TO 4797	N.A
Transferor Company No 29 / Applicant No.29	NIL	N.A	F30	VOL 29 PAGE NO 4804TO	N.A

**IN THE NATIONAL COMPANY LAW TRIBUNAL**

**KOLKATA BENCH, KOLKATA, COURT NO. II**

Company Application (CAA) No. 94/ KB /2024

				4806	
Transferor Company No 30 / Applicant No.30	NIL	N.A	F31	VOL 29 PAGE NO 4812TO4 813	N.A
Transferor Company No 31 / Applicant No.31	NIL	N.A	F32	VOL 29 PAGE NO 4821TO 4823	N.A
Transferor Company No 32 / Applicant No.32	NIL	N.A	F33	VOL 29 PAGE NO 4830TO 4832	N.A
Transferor Company No 33 / Applicant No.33	NIL	N.A	F34	VOL 29 PAGE NO 4839TO4 840	N.A
Transferee Company / Applicant No.34	5	NIL	F35	VOL 30 PAGE NO 4854TO4 871	<b>MEETING TO BE CONVEN ED</b>
<b>DEBENTURE HOLDERS</b>					
	Nos	% of Cons ent	Annex ure	Auditors Certificate Page no	Affidavit Of Consent Page no
Transferor Company No 11 / Applicant No.11	1	100	F12	VOL 28 PAGE NO 4643	VOL 28 PAGE NO 4644 TO 4649
<b>UNSECURED CREDITORS</b>					
	Nos	% of Cons ent	Annex ure	Auditors Certificate Page no	Affidavit Of Consent Page no
Transferor Company No 1 / Applicant No.1	3	100	F1	VOL 28 PAGE NO 4529 TO4530	VOL 28 PAGE NO 4531TO4 548
Transferor Company No 2 / Applicant No.2@@	2	92.6 6	F2	VOL 28 PAGE NO 4549 TO4551	VOL 28 PAGE NO 4553 TO 4558
Transferor	2	100	F3	VOL 28	VOL 28

**IN THE NATIONAL COMPANY LAW TRIBUNAL**

**KOLKATA BENCH, KOLKATA, COURT NO. II**

**Company Application (CAA) No. 94/ KB /2024**

Company No 3 / Applicant No.3				PAGE NO 4559TO 4561	PAGE NO 4562 TO 4571
Transferor Company No 4 / Applicant No.4	1	100	F4	VOL 28 PAGE NO 4572TO 4573	VOL 28 PAGE NO 4574 TO 4581
Transferor Company No 5 / Applicant No.5	1	100	F5	VOL 28 PAGE NO 4582TO 4583	VOL 28 PAGE NO 4584 TO 4589
Transferor Company No 6 / Applicant No.6	NIL	N.A	F6	VOL 28 PAGE NO 4590TO 4592	N.A
Transferor Company No 7 / Applicant No.7	NIL	N.A	F7	VOL 28 PAGE NO 4593TO 4595	N.A
Transferor Company No 8 / Applicant No.8	4	100	F8	VOL 28 PAGE NO 4596TO 4597	VOL 28 PAGE NO 4597A TO 4616
Transferor Company No 9 / Applicant No.9&&	2	99.9 9	F9	VOL 28 PAGE NO 4617TO 4619	VOL 28 PAGE NO 4621 TO 4626
Transferor Company No 10 / Applicant No.10	NIL	N.A	F10	VOL 28 PAGE NO 4627TO 4629	N.A
Transferor Company No 11 / Applicant No.11	2	100	F11	VOL 28 PAGE NO 4629TO4 631	VOL 28 PAGE NO 4632 TO 4642
Transferor Company No 12 / Applicant No.12 ^^	2	99.9 7	F13	VOL 28 PAGE NO 4650TO4 652	VOL 28 PAGE NO 4654 TO 4658
Transferor Company No 13 / Applicant No.13	2	100	F14	VOL 28 PAGE NO 4659TO 4661	VOL 28 PAGE NO 4662 TO 4668
Transferor Company No 14 / Applicant No.14##	6	99.5 3	F15	VOL 28 PAGE NO 4669TO4	VOL 28 PAGE NO 4673 TO



**IN THE NATIONAL COMPANY LAW TRIBUNAL**

**KOLKATA BENCH, KOLKATA, COURT NO. II**

Company Application (CAA) No. 94/ KB /2024

				671	4687
Transferor Company No 15 / Applicant No.15 \$\$	76	99.2 5	F16	VOL 29 PAGE NO 4688TO4 692	VOL 29 PAGE NO 4696 TO 4711
Transferor Company No 16 / Applicant No.16	1	100	F17	VOL 29 PAGE NO 4712TO 4714	VOL 29 PAGE NO 4715 TO 4719
Transferor Company No 17 / Applicant No.17 % %	3	99.9 9	F18	VOL 29 PAGE NO 4720TO4 722	VOL 29 PAGE NO 4724 TO 4727
Transferor Company No 18 / Applicant No.18 *^*	3	97.8 8	F19	VOL 29 PAGE NO 4728TO4 730	VOL 29 PAGE NO 4732 TO 4734
Transferor Company No 19 / Applicant No.19 #**	3	94.7 8	F20	VOL 29 PAGE NO 4735TO4 736	VOL 29 PAGE NO 4738 TO 4741
Transferor Company No 20 / Applicant No.20	NIL	N.A	F21	VOL 29 PAGE NO 4742TO 4743	N.A
Transferor Company No 21 / Applicant No.21	1	100	F22	VOL 29 PAGE NO 4744TO 4745	VOL 29 PAGE NO 4746 TO 4750
Transferor Company No 22 / Applicant No.22 @*@	2	99.4 4	F23	VOL 29 PAGE NO 4751TO4 753	VOL 29 PAGE NO 4755 TO 4758
Transferor Company No 23 / Applicant No.23	1	100	F24	VOL 29 PAGE NO 4759TO 4762	VOL 29 PAGE NO 4763 TO 4768
Transferor Company No 24 / Applicant No.24	1	100	F25	VOL 29 PAGE NO 4769TO 4771	VOL 29 PAGE NO 4772 TO 4776
Transferor Company No 25 / Applicant No.25	1	100	F26	VOL 29 PAGE NO 4777TO 4779	VOL 29 PAGE NO 4780 TO 4785
Transferor	NIL	N.A	F27	VOL 29	N.A

**IN THE NATIONAL COMPANY LAW TRIBUNAL**

**KOLKATA BENCH, KOLKATA, COURT NO. II**

**Company Application (CAA) No. 94/ KB /2024**

Company No 26 / Applicant No.26				PAGE NO 4786TO 4787	
Transferor Company No 27 / Applicant No.27	1	100	F28	VOL 29 PAGE NO 4788 TO 4790	VOL 29 PAGE NO 4791 TO 4794
Transferor Company No 28 / Applicant No.28	1	100	F29	VOL 29 PAGE NO 4795 TO 4797	VOL 29 PAGE NO 4798 TO 4803
Transferor Company No 29 / Applicant No.29	1	100	F30	VOL 29 PAGE NO 4804TO 4806	VOL 29 PAGE NO 4807 TO 4811
Transferor Company No 30 / Applicant No.30 \$@\$	4	92.2 0	F31	VOL 29 PAGE NO 4812TO4 813	VOL 29 PAGE NO 4815 TO 4820
Transferor Company No 31 / Applicant No.31	1	100	F32	VOL 29 PAGE NO 4821TO 4823	VOL 29 PAGE NO 4824 TO 4829
Transferor Company No 32 / Applicant No.32	1	100	F33	VOL 29 PAGE NO 4830TO 4832	VOL 29 PAGE NO 4833 TO 4838
Transferor Company No 33 / Applicant No.33&*#	4	99.9 0	F34	VOL 29 PAGE NO 4839TO4 840	VOL 29 PAGE NO 4842 TO 4847  VOL 30 PAGE NO 4848 TO 4853
Transferee Company / Applicant No.34 ##**	435	90.3 9	F35	VOL 30 PAGE NO 4854TO4 871	VOL 30 PAGE NO 4884 TO 5001  VOL 31 PAGE NO 5002 TO 5050A

**NOTE :** [@@ % Calculation at Page NO 4552 in Vol 28], [&&% Calculation at Page NO 4620 in Vol 28], [^^% Calculation at Page NO 4653in Vol 28] , [## % Calculation at Page NO 4672 in Vol 28],

[\$\$ % Calculation at Page NO 4692A to 4695in Vol 29], [%% % Calculation at Page NO 4723 in Vol 29], [^^\*% Calculation at Page NO 4731 in Vol 29], [##% Calculation at Page NO 4737 in Vol 29], [@@% Calculation at Page NO 4754 in Vol 29], [\$@\$ % Calculation at Page NO 4814 in Vol 29], [&\*# % Calculation at Page NO 4841 in Vol 29], [##\*\*% Calculation at Page NO 4872 to 4883 in Vol 30] .

9. Upon perusing the records and documents in the instant proceedings and considering the submissions made on behalf of the Applicant(s), we allow the instant application and make the following orders:-

**a. Meetings dispensed:**

**Equity Shareholders**

- Meeting of Equity Shareholders of the Applicant No 2 , Applicant No 5 , Applicant No 6 , Applicant No 7 , Applicant No 8 , Applicant No 9 , Applicant No 10 , Applicant No 11 , Applicant No 12 , Applicant No 13 , Applicant No 14 , Applicant No 16 , Applicant No 17 , Applicant No 18 , Applicant No 19 , Applicant No 20 , Applicant No 21 , Applicant No 22 , Applicant No 24 , Applicant No 25 , Applicant No 26 , Applicant No 28 , Applicant No 33 for considering the Scheme are dispensed with in view of shareholder representing 100% in value of shares of Applicant No 2 , Applicant No 5 , Applicant No 6 , Applicant No 7 , Applicant No 8 , Applicant No 9 , Applicant No 10 , Applicant No 11 , Applicant No 12 , Applicant No 13 , Applicant No 14 , Applicant No 16 , Applicant No 17 , Applicant No 18 , Applicant No 19 , Applicant No 20 , Applicant No 21 , Applicant No 22 , Applicant No 24 , Applicant No 25 , Applicant No 26 , Applicant No 28 , Applicant No 33 having respectively given their consent to the Scheme by way of affidavits without seeking modification(s).

- Meeting of Equity Shareholders of the Applicant No 1 for considering the Scheme are dispensed with in view of shareholder representing 97.06% in value of shares of Applicant No 1 having respectively given their consent to the Scheme by way of affidavits without seeking modification(s).
- Meeting of Equity Shareholders of the Applicant No 4 for considering the Scheme are dispensed with in view of shareholder representing 99.90% in value of shares of Applicant No 4 having respectively given their consent to the Scheme by way of affidavits without seeking modification(s).
- Meeting of Equity Shareholders of the Applicant No 15 for considering the Scheme are dispensed with in view of shareholder representing 99.72% in value of shares of Applicant No 15 having respectively given their consent to the Scheme by way of affidavits without seeking modification(s).
- Meeting of Equity Shareholders of the Applicant No 30 for considering the Scheme are dispensed with in view of shareholder representing 99.75% in value of shares of Applicant No 30 having respectively given their consent to the Scheme by way of affidavits without seeking modification(s).
- Meeting of Equity Shareholders of the Applicant No 34 for considering the Scheme are dispensed with in view of shareholder representing 98.80% in value of shares of Applicant No 34 having respectively given their consent to the Scheme by way of affidavits without seeking modification(s).

**Preference Shareholders**

Meeting of Preference Shareholders of Applicant No 1 , Applicant No 2 Applicant No 4, Applicant No 7 , Applicant No 11 , Applicant No 13 , Applicant No 17, Applicant No 22 , Applicant No 24 and Applicant No 28 for considering the Scheme are dispensed with in view of Preference Shareholders representing 100% in value of shares of Applicant No 1 , Applicant No 2 Applicant No 4, Applicant No 7 , Applicant No 11 , Applicant No 13 , Applicant No 17, Applicant No 22 , Applicant No 24 and Applicant No 28 having respectively given their consent to the Scheme by way of affidavits without seeking modification(s).

**Debenture Holders**

Meeting of Debenture holders of Applicant No 11 for considering the Scheme are dispensed with in view of Debenture holders representing 100% in value of Debentures of Applicant No 11 having respectively given their consent to the Scheme by way of affidavits without seeking modification(s).

**Unsecured Creditors**

- Meeting of Unsecured Creditors of Applicant No 1 for considering the Scheme are dispensed with in view of consent by Unsecured Creditors representing 100% in value of Unsecured Debt of Applicant No 1 having respectively given their consent to the Scheme by way of affidavits without seeking modification(s).
- Meeting of Unsecured Creditors of Applicant No 2 for considering the Scheme are dispensed with in view of consent by Unsecured Creditors representing 92.66% in value of Unsecured Debt of Applicant No 2 having respectively given their consent to the Scheme by way of affidavits without seeking modification(s).

- Meeting of Unsecured Creditors of Applicant No 3 for considering the Scheme are dispensed with in view of consent by Unsecured Creditors representing 100% in value of Unsecured Debt of Applicant No 3 having respectively given their consent to the Scheme by way of affidavits without seeking modification(s).
- Meeting of Unsecured Creditors of Applicant No 4 for considering the Scheme are dispensed with in view of consent by Unsecured Creditors representing 100% in value of Unsecured Debt of Applicant No 4 having respectively given their consent to the Scheme by way of affidavits without seeking modification(s).
- Meeting of Unsecured Creditors of Applicant No 5 for considering the Scheme are dispensed with in view of consent by Unsecured Creditors representing 100% in value of Unsecured Debt of Applicant No 5 having respectively given their consent to the Scheme by way of affidavits without seeking modification(s).
- Meeting of Unsecured Creditors of Applicant No 8 for considering the Scheme are dispensed with in view of consent by Unsecured Creditors representing 100% in value of Unsecured Debt of Applicant No 8 having respectively given their consent to the Scheme by way of affidavits without seeking modification(s).
- Meeting of Unsecured Creditors of Applicant No 9 for considering the Scheme are dispensed with in view of consent by Unsecured Creditors representing 99.99% in value of Unsecured Debt of Applicant No 9 having respectively given their consent to the Scheme by way of affidavits without seeking modification(s).

- Meeting of Unsecured Creditors of Applicant No 11 for considering the Scheme are dispensed with in view of consent by Unsecured Creditors representing 100% in value of Unsecured Debt of Applicant No 11 having respectively given their consent to the Scheme by way of affidavits without seeking modification(s).
- Meeting of Unsecured Creditors of Applicant No 12 for considering the Scheme are dispensed with in view of consent by Unsecured Creditors representing 99.97% in value of Unsecured Debt of Applicant No 12 having respectively given their consent to the Scheme by way of affidavits without seeking modification(s).
- Meeting of Unsecured Creditors of Applicant No 13 for considering the Scheme are dispensed with in view of consent by Unsecured Creditors representing 100% in value of Unsecured Debt of Applicant No 13 having respectively given their consent to the Scheme by way of affidavits without seeking modification(s).
- Meeting of Unsecured Creditors of Applicant No 14 for considering the Scheme are dispensed with in view of consent by Unsecured Creditors representing 99.53% in value of Unsecured Debt of Applicant No 14 having respectively given their consent to the Scheme by way of affidavits without seeking modification(s).
- Meeting of Unsecured Creditors of Applicant No 15 for considering the Scheme are dispensed with in view of consent by Unsecured Creditors representing 99.25% in value of Unsecured Debt of Applicant No 15 having respectively given their consent to the Scheme by way of affidavits without seeking modification(s).

- Meeting of Unsecured Creditors of Applicant No 16 for considering the Scheme are dispensed with in view of consent by Unsecured Creditors representing 100% in value of Unsecured Debt of Applicant No 16 having respectively given their consent to the Scheme by way of affidavits without seeking modification(s).
- Meeting of Unsecured Creditors of Applicant No 17 for considering the Scheme are dispensed with in view of consent by Unsecured Creditors representing 99.99% in value of Unsecured Debt of Applicant No 17 having respectively given their consent to the Scheme by way of affidavits without seeking modification(s).
- Meeting of Unsecured Creditors of Applicant No 18 for considering the Scheme are dispensed with in view of consent by Unsecured Creditors representing 97.88% in value of Unsecured Debt of Applicant No 18 having respectively given their consent to the Scheme by way of affidavits without seeking modification(s).
- Meeting of Unsecured Creditors of Applicant No 19 for considering the Scheme are dispensed with in view of consent by Unsecured Creditors representing 94.78% in value of Unsecured Debt of Applicant No 19 having respectively given their consent to the Scheme by way of affidavits without seeking modification(s).
- Meeting of Unsecured Creditors of Applicant No 21 for considering the Scheme are dispensed with in view of consent by Unsecured Creditors representing 100% in value of Unsecured Debt of Applicant No 21 having respectively given their consent to the Scheme by way of affidavits without seeking modification(s).



- Meeting of Unsecured Creditors of Applicant No 22 for considering the Scheme are dispensed with in view of consent by Unsecured Creditors representing 99.44% in value of Unsecured Debt of Applicant No 22 having respectively given their consent to the Scheme by way of affidavits without seeking modification(s).
- Meeting of Unsecured Creditors of Applicant No 23 for considering the Scheme are dispensed with in view of consent by Unsecured Creditors representing 100% in value of Unsecured Debt of Applicant No 23 having respectively given their consent to the Scheme by way of affidavits without seeking modification(s).
- Meeting of Unsecured Creditors of Applicant No 24 for considering the Scheme are dispensed with in view of consent by Unsecured Creditors representing 100% in value of Unsecured Debt of Applicant No 24 having respectively given their consent to the Scheme by way of affidavits without seeking modification(s).
- Meeting of Unsecured Creditors of Applicant No 25 for considering the Scheme are dispensed with in view of consent by Unsecured Creditors representing 100% in value of Unsecured Debt of Applicant No 25 having respectively given their consent to the Scheme by way of affidavits without seeking modification(s).
- Meeting of Unsecured Creditors of Applicant No 27 for considering the Scheme are dispensed with in view of consent by Unsecured Creditors representing 100% in value of Unsecured Debt of Applicant No 27 having respectively given their consent to the Scheme by way of affidavits without seeking modification(s).

- Meeting of Unsecured Creditors of Applicant No 28 for considering the Scheme are dispensed with in view of consent by Unsecured Creditors representing 100% in value of Unsecured Debt of Applicant No 28 having respectively given their consent to the Scheme by way of affidavits without seeking modification(s).
- Meeting of Unsecured Creditors of Applicant No 29 for considering the Scheme are dispensed with in view of consent by Unsecured Creditors representing 100% in value of Unsecured Debt of Applicant No 29 having respectively given their consent to the Scheme by way of affidavits without seeking modification(s).
- Meeting of Unsecured Creditors of Applicant No 30 for considering the Scheme are dispensed with in view of consent by Unsecured Creditors representing 92.20% in value of Unsecured Debt of Applicant No 30 having respectively given their consent to the Scheme by way of affidavits without seeking modification(s).
- Meeting of Unsecured Creditors of Applicant No 31 for considering the Scheme are dispensed with in view of consent by Unsecured Creditors representing 100% in value of Unsecured Debt of Applicant No 31 having respectively given their consent to the Scheme by way of affidavits without seeking modification(s).
- Meeting of Unsecured Creditors of Applicant No 32 for considering the Scheme are dispensed with in view of consent by Unsecured Creditors representing 100% in value of Unsecured Debt of Applicant No 32 having respectively given their consent to the Scheme by way of affidavits without seeking modification(s).

- Meeting of Unsecured Creditors of Applicant No 33 for considering the Scheme are dispensed with in view of consent by Unsecured Creditors representing 99.90% in value of Unsecured Debt of Applicant No 33 having respectively given their consent to the Scheme by way of affidavits without seeking modification(s).
- Meeting of Unsecured Creditors of Applicant No 34 for considering the Scheme are dispensed with in view of consent by Unsecured Creditors representing 90.39% in value of Unsecured Debt of Applicant No 34 having respectively given their consent to the Scheme by way of affidavits without seeking modification(s).

**b. No requirement of Meetings**

**Secured Creditors**

No requirement of meeting of Secured Creditors of Applicant No 1 , Applicant No 2 , Applicant No 3 , Applicant No 4 , Applicant No 5 , Applicant No 6 , Applicant No 7 , Applicant No 9 , Applicant No 10 , Applicant No 11 , Applicant No 12 , Applicant No 13 , Applicant No 15 , Applicant No 16 , Applicant No 19 , Applicant No 20 , Applicant No 21 , Applicant No 22 , Applicant No 23, Applicant No 24 , Applicant No 25 , Applicant No 27 , Applicant No 28 , Applicant No 29 , Applicant No 30 , Applicant No 31 , Applicant No 32 , Applicant No 33– NIL creditors duly verified by auditors certificate.

**Unsecured Creditors**

No requirement of meeting of Unsecured Creditors of Applicant No 6 , Applicant Nos 7 , Applicant No 10 ,

Applicant No 20 , Applicant No 26 , — NIL Creditors duly verified by auditors certificate.

**c. Meetings to be convened**

**Equity Shareholders**

- i. Separate meeting of Equity Shareholders of Applicant No 3
- ii. Separate meeting of Equity Shareholders of Applicant No 23
- iii. Separate meeting of Equity Shareholders of Applicant No 27
- iv. Separate meeting of Equity Shareholders of Applicant No 29
- v. Separate meeting of Equity Shareholders of Applicant No 31
- vi. Separate meeting of Equity Shareholders of Applicant No 32

**Secured Creditors**

- i. Separate meeting of Secured Creditors of Applicant No 8
- ii. Separate meeting of Secured Creditors of Applicant No 14
- iii. Separate meeting of Secured Creditors of Applicant No 17
- iv. Separate meeting of Secured Creditors of Applicant No 18
- v. Separate meeting of Secured Creditors of Applicant No 26
- vi. Separate meeting of Secured Creditors of Applicant No 34

d. **Meetings date and time**

**A. EQUITY SHAREHOLDERS**

APPLICANT COMPANY	DAY	DATE	TIME
APPLICANT NO 3	MONDAY	15TH JULY,2024	9.00 A.M
APPLICANT NO 23	MONDAY	15TH JULY,2024	9.45 A.M
APPLICANT NO 27	MONDAY	15TH JULY,2024	10.30 A.M
APPLICANT NO 29	MONDAY	15TH JULY,2024	11.15 A.M
APPLICANT NO 31	MONDAY	15TH JULY,2024	12.00 NOON
APPLICANT NO 32	MONDAY	15TH JULY,2024	12.45 P.M

**B. SECURED CREDITORS**

APPLICANT COMPANY	DAY	DATE	TIME
APPLICANT NO 8	MONDAY	15TH JULY,2024	2.00 P.M
APPLICANT NO 14	MONDAY	15TH JULY,2024	2.45 P.M
APPLICANT NO 17	MONDAY	15TH JULY,2024	3.30 P.M
APPLICANT NO18	MONDAY	15TH JULY,2024	4.15 P.M
APPLICANT NO 26	MONDAY	15TH JULY,2024	5.00 P.M
APPLICANT NO 34	MONDAY	15TH JULY,2024	5.45 P.M

e. **Mode of Meetings:**  
**Equity Shareholders**

The Meeting of the Equity Shareholders as referred to in paragraph (c) herein above will be held Physically.

**SECURED CREDITORS**

The Meeting of the Secured Creditors as referred to in paragraph (c) above herein above will be held Physically.

**f. Venue of meeting**

The meeting of **Equity Shareholders** as directed herein above in paragraph (c) will be held at CII – Suresh Neotia Centre of Excellence for Leadership at DC – 36, Sector I, Salt Lake City, behind City Centre, Kolkata – 700 064.

The meeting of **Secured Creditors** as directed herein above in paragraph (c) will be held at CII – Suresh Neotia Centre of Excellence for Leadership at DC – 36, Sector I, Salt Lake City, behind City Centre, Kolkata – 700 064.

**g. Advertisement:**

At least 30 (thirty) clear days before the meeting(s) to be held, as aforesaid, an advertisement of the notice of meeting(s) be published once each in the **FINANCIAL EXPRESS** in English in **ALL INDIA EDITION** and Bengali translation thereof **IN KOLKATA EDITION** of **AAJKAL** as per Rule 7 of the Companies (Compromises, Arrangements and Amalgamations) Rules, 2016.

**h. Individual Notices:**

At least 30 (thirty) clear days before the date of the meeting(s) to be held, as aforesaid, notices convening the said meeting(s), along with all documents required to be sent with the same, including a copy of the said Scheme, statement prescribed under the provisions of the Act disclosing necessary details and the prescribed form of proxy, shall be sent to all

- a. Equity shareholders of Applicant No 3, Applicant No 23, Applicant No 27, Applicant No 29, Applicant No 31, Applicant No 32.

- b. Secured Creditors of Applicant No 8, Applicant No 14, Applicant No 17, Applicant No 18, Applicant No 26, Applicant No 34.

as per Rule 6 of the Companies (Compromises, Arrangements and Amalgamations) Rules, 2016, **by speed post or air mail or courier or email or through personal messenger at their respective or last known addresses.** The said notices along with accompanying documents shall also be posted on the websites of the **Applicant No 34**, if any.

- i. **Chairperson :**  
**P.C Das Gupta, Advocate, Phone No.9331026657** is appointed as the Chairperson of the meeting(s) to be held, as aforesaid. The Chairperson shall be paid a consolidated sum of **Rs. 1,00,000 (Rs one lakh)**/- for conducting the aforesaid meeting(s) as Chairperson.
- j. **Scrutinizer:**  
**Subrata Ghosh, Email-subhomusic@gmial.com, Phone No.9831048380** is appointed as the Scrutinizer of the meeting(s) to be held, as aforesaid. The Scrutinizer shall be paid a consolidated sum of **Rs. 80,000 (Rs eighty thousand)**/- for acting as Scrutinizer .
- k. **Quorum and Attendance:**  
**Equity Shareholders**  
The quorum for the said meeting (s) shall be as laid down in Section 103 of the Companies Act, 2013.
- i. In the event no quorum is present at the said meeting(s) within 30 minutes from commencement of meeting then in such event the equity shareholders physically present at the venue of such meeting shall constitute the quorum.

- ii. The attendance of such persons shall be recorded in the minutes of the meetings.

**Secured Creditor**

The quorum for the meeting shall be 1 Secured Creditor present in person or represented by his authorized representative.

In the event no quorum is present at the said meeting(s) within 30 minutes from commencement of meeting then in such event the Chairperson appointed shall adjourn the meeting to such other date, time and place in consultation with the management of the applicants and due notice for the adjourned meeting will be served upon the Creditor.

1. **Mode of Voting:**

**Equity Shareholders**

The Transferee Company / Applicant No 34 shall make arrangement for voting by the equity shareholders of Applicant No 3, Applicant No 23, Applicant No 27, Applicant No 29, Applicant No 31, Applicant No 32 on the resolution shall be through Ballot Paper at the venue of the meeting.

**Secured Creditors**

The Transferee Company / Applicant No 34 shall make arrangement for voting by the Secured Creditors of Applicant No 8, Applicant No 14, Applicant No 17, Applicant No 18, Applicant No 26, Applicant No 34 on the resolution shall be through Ballot Paper at the venue of the meeting.

m. **Cut-off date:**

**Equity Shareholders**

The cut-off date for dispatch of notice to the Equity Shareholders of Applicant No 3, Applicant No 23, Applicant No 27, Applicant No 29, Applicant No 31 and Applicant No 32 shall be as per list drawn on 31-05-2024.

**Secured Creditors**



The cut-off date for dispatch of notice to the Secured Creditors of Applicant No 8, Applicant No 14, Applicant No 17, Applicant No 18, Applicant No 26, Applicant No 34 shall be as per list drawn on 31-05-2024.

The value of votes of the Equity Shareholders and Secured Creditors shall be as per list drawn on 31-05-2024.

n. **Proxies & Board Resolutions:**

**Equity Shareholders** Voting shall be allowed on the proposed Scheme by proxy at the meeting of the Equity Shareholders, provided that the proxies are in vote at the meetings is filed with the Applicant No 3, Applicant No 23, Applicant No 27, Applicant No 29, Applicant No 31 and Applicant No 32 at its Registered Office not later than forty-eight hours before the meetings. In case of a Body Corporate, who is a shareholder of Applicant No 3, Applicant No 23, Applicant No 27, Applicant No 29, Applicant No 31 and Applicant No 32 opting to attend and vote at the meeting, through its authorized representative, such Body Corporate may do so provided a certified copy of the resolution of its Board of Directors or other governing body authorizing such representative to attend and vote at the meeting on its behalf is deposited at the registered office of who is a shareholder of Applicant No 3, Applicant No 23, Applicant No 27, Applicant No 29, Applicant No 31 and Applicant No 32 not later than forty-eight hours before the time for holding the meeting.

**Secured Creditors**

The Secured Creditors of Applicant No 8, Applicant No 14, Applicant No 17, Applicant No 18, Applicant No 26, Applicant No 34 can appoint proxy to attend and vote at the

meeting and the said proxy in order to be valid should be deposited at the Registered office of Applicant No 8, Applicant No 14, Applicant No 17, Applicant No 18, Applicant No 26, Applicant No 34 not later than 48 hours before the meeting.

- o. That the Chairperson appointed for the said meeting(s) or any person authorized by the Chairperson do issue and send the notices of the aforesaid meeting(s).
- p. The votes cast shall be scrutinized by the Scrutinizer. The Scrutinizer shall prepare and submit the respective reports on the meeting(s) along with all papers relating to the voting to the Chairperson of the meeting(s) within 3 working days from the conclusion of the meeting(s). The Chairperson shall declare the results of the meetings after submission of the reports of the Scrutinizer.
- q. The resolution for approval of the Scheme put to a meeting shall, if passed by a majority in number representing three-fourths in value of
  - a. The equity shareholders of Applicant No 3, Applicant No 23, Applicant No 27, Applicant No 29, Applicant No 31 and Applicant No 32 casting their votes, as aforesaid, shall be deemed to have been duly passed on the date of such meeting under Section 230(1) read with Section 232(1) of the Companies Act, 2013.
  - b. The Secured Creditors of Applicant No 8, Applicant No 14, Applicant No 17, Applicant No 18, Applicant No 26, Applicant No 34 casting their votes, as aforesaid, shall be deemed to have been duly passed on the date of such meeting under Section 230(1) read with Section 232(1) of the Companies Act, 2013.

- r. The Chairperson do report to this Tribunal the results of the said meeting(s) within two weeks from the date of the conclusion of the said meeting(s). Such report shall be in Form No. CAA4 of the Companies (Compromises, Arrangements and Amalgamations) Rules, 2016, verified by affidavit.
10. Notice under Section 230(5) of the Companies Act, 2013 along with all accompanying documents, including a copy of the aforesaid Scheme and statement under the provisions of the Companies Act, 2013 shall also be served on the:
- a. Regional Director, Eastern Region, Ministry of Corporate Affairs, Kolkata;
  - b. Registrar of Companies, West Bengal, Kolkata;
  - c. Official Liquidator, High Court Calcutta;
  - d. Income Tax Department having jurisdiction over the Applicant(s).

***by sending the same by hand delivery through special messenger or by post and also by email*** within two weeks from the date of receiving this order. The notice shall specify that representation, if any, should be filed before this Tribunal within 30 days from the date of receipt of the notice with a copy of such representation being simultaneously sent to the Authorized Representative of the said Applicant(s). If no such representation is received by the Tribunal within such period, it shall be presumed that such authorities have no representation to make on the said Scheme of Amalgamation. Such notice shall be sent pursuant to Section 230(5) of the Companies Act, 2013 read with Rule 8(2) of the Companies (Compromises, Arrangements and Amalgamations) Rules 2016 in Form No. CAA3 of the said Rules with necessary variations, incorporating the directions herein.

**IN THE NATIONAL COMPANY LAW TRIBUNAL**

**KOLKATA BENCH, KOLKATA, COURT NO. II**

**Company Application (CAA) No. 94/ KB /2024**

11. The Applicant(s) to file an affidavit proving service of notice and compliance of all directions contained herein at least a week before the meeting(s) to be held.
12. The application being **Company Application C.A.(CAA) No. 94/KB/2024** is **disposed of** accordingly.
13. Urgent Certified copy of this order, if applied or, be supplied to the parties, subject to compliance with all requisite formalities.

**D. Arvind**  
**Member (Technical)**  
**(Judicial)**

**Bidisha Banerjee**  
**Member**

**Signed on this, the 14<sup>th</sup> day of May, 2024.**

**NKS(LRA)**